

Bail application no. 791/2020
State Vs. Manish Mittal
FIR No. 114/2020
PS North Rohini
U/s 238/376/506 IPC

27.04.2020.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

Sh. R.S.Yadav, Advocate for accused/applicant in person.

IO Inspector Usha Rani in person.

It is submitted by the IO that she has been calling the complainant as well as her sister since morning and since many days, but they are not responding to the call of the IO. It is further submitted by IO that even sister of the victim refuses to convey the message of the IO to her sister. In these circumstances, it appears that both the victim/complainant as well as her sister are avoiding the process of law. Keeping in view the current situation and urgency of the present application, the said application can not be kept pending any more and is to be decided in either way. In these circumstances, submissions in the present bail application has been heard.

It is submitted on behalf of the applicant/accused that accused has joined investigation with the IO, whenever called. After granting interim protection order, accused has already joined the investigation and the same has been admitted by the IO herself. It is further submitted that the other relevant documents/instrument has been already handed over to the IO in the present matter. It is further submitted that no further custodial interrogation of the present accused is required.

It is submitted by the Ld. APP for the State/IO that complaint was registered on the allegations or prosecutrix that on 17.03.2020 she went to the clinic of accused for check up where she was offered cold drink by him and she lost her consciousness after taking cold drink. Thereafter accused exploited her sexually and threatened her of dire consequences.

As per the report of IO the CDR of both victim and accused has already

been obtained. Accused has already joined investigation. Further there were exchange of numerous messages and whatsapp calls between the victim and the accused. Mobile phone of the both the victim and accused has already been sealed. No explanation advanced on behalf of the complainant as to how she had ordered pizza even in condition of intoxication as she is avoiding the process of law. In these circumstances, it appears that there were friendly relation between the victim and accused person. Moreover, victim tried to engage a counsel even before filing of present FIR, also create reasonable doubt over victim version. Accused has already provided all the relevant CCTV footage and is cooperating in the investigation.

Keeping in view the over all facts and circumstances of this case, it is ordered that the applicant/accused, in the event of arrest, be released on bail on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount. The application stands disposed off accordingly.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 848/2020
State Vs. Sheela Dabas
FIR No. 277/2019
PS North Rohini
U/s 498A/304B/406/34 IPC

27.04.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

IO Inspector Usha Rani in person.

Sh. D.S.Rana and Sh. Praveen Dabas Ld. Counsels for the complainant.

Sh. Deepak Kumar Dahiya, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that accused is in JC since 05.09.2019. It is further submitted that the mother in law of the accused is 84 years old and is a cancer patient. It is further submitted that due to the present incident/offence the mother Giano Devi was forced to reside with younger son as all the family members are in JC and she wishes to reside with the accused person only as younger son is not treating her well. It is further submitted by Ld. Counsel for the applicant/accused at bar that they will withdraw the bail application of accused Sheela Devi before the concerned court and they have already given undertaking to this effect with the present bail application. It is further submitted that the bail application of accused Dharampal Dabas before Hon'ble High Court is for regular bail, however, in the present application, they are seeking only interim bail. Ld. Counsel for the accused has also filed the copy of the medical document of accused Sheela Devi obtained through RTI with the present application. It is further submitted that anticipatory bail application has already been granted to co-accused Priyanka Dabas i.e. nanad of the deceased person.

It is submitted on behalf of Ld. APP for the State/complainant/IO that regular bail application of the accused Sheela Dabas has already pending before concerned court and that of accused Dharampal is pending before Hon'ble High Court of Delhi. It is further submitted that mother of the accused is not residing with the accused. There are two other brother and sister who can take care of Giano Devi.

It is clear that there is no specific allegations against any accused person and only collective allegations are made through the complaint by the complainant. However, perusal of bail application and documents reveals that no corresponding complaint at relevant time was made on behalf of anybody regarding the alleged atrocity against the decease. No specific complaint was even made against the allegation of breaking of tooth of the decease at relevant time. It is also clear that though dowry allegations had been made against the accused, however, FDR of the deceased was never used by the accused person and they are intact till date. Further none of the abovementioned accused person has been named in the suicide note.

Keeping in view the over all facts and circumstances of this case, it is ordered that the applicant/accused be released on bail on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount and if she is unable to furnish personal bond, then be released without furnishing any bond. The application stands disposed off accordingly.

Concerned Jail Superintendent is directed to transport the accused person to his house keeping in view the directions laid down by Hon'ble High Court of Delhi as well as by Govt. of India regarding social distancing. The concerned Jail Superintendent is directed to instruct the accused to keep his mobile phone “ switch on condition” always (if available).

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 847/2020
State Vs. Dharampal Dabas
FIR No. 277/2019
PS North Rohini
U/s 498A/304B/406/34 IPC

27.04.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with ASI Ajeet Pal mobile no. 9910077648.

IO Inspector Usha Rani in person.

Sh. D.S.Rana and Sh. Praveen Dabas Ld. Counsels for the complainant.

Sh. Deepak Kumar Dahiya, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that accused is in JC since 05.09.2019. It is further submitted that the accused is a heart patient and is aged about 59 years. It is further submitted that the mother in law of the accused is 84 years old and is a cancer patient. It is further submitted that due to the present incident/offence the mother Giano Devi was forced to reside with younger son as all the family members are in JC and she wishes to reside with the accused person only as younger son is not treating her well. It is further submitted by Ld. Counsel for the applicant/accused at bar that they will withdraw the bail application of accused Sheela Devi before the concerned court and they have already given undertaking to this effect with the present bail application. It is further submitted that the bail application of accused Dharampal Dabas before Hon'ble High Court is for regular bail, however, in the present application, they are seeking only interim bail. Ld. Counsel for the accused has also filed the copy of the medical document of accused Sheela Devi obtained through RTI with the present application. It is further submitted that anticipatory bail has already been granted to co-accused Priyanka Dabas i.e. nanad of the deceased person.

It is submitted on behalf of Ld. APP for the State/complainant/IO that regular bail application of the accused Sheela Dabas has already pending before concerned court and that of accused Dharampal is pending before Hon'ble High Court of Delhi. It is further

submitted that mother of the accused is not residing with the accused. There are two other brother and sister who can take care of Giano Devi.

It is clear that there is no specific allegations against any accused person and only collective allegations are made through the complaint by the complainant. However, perusal of bail application and documents reveals that no corresponding complaint at relevant time was made on behalf of anybody regarding the alleged atrocity against the decease. No specific complaint was even made against the allegation of breaking of tooth of the decease at relevant time. It is also clear that that though dowry allegations had been made against the accused, however, FDR of the deceased was never used by the accused person and they are intact till date. Further none of the abovementioned accused person has been named in the suicide note.

Keeping in view the over all facts and circumstances of this case, it is ordered that the applicant/accused be released on bail on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount for 90 days from the date of his release and if he is unable to furnish any personal bond, he be released without furnishing any personal bond. The application stands disposed off accordingly.

Concerned Jail Superintendent is directed to transport the accused person to his house keeping in view the directions laid down by Hon'ble High Court of Delhi as well as by Govt. of India regarding social distancing. The concerned Jail Superintendent is directed to instruct the accused to keep his mobile phone “switch on condition” always (if available).

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 845/2020
State Vs. Ram Chander
FIR No. 331/2019
PS Budh Vihar
U/s 376/354/506/34 IPC & Sec. 10 of POCSO Act

27.04.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

Sh. S.K.Kaushik, Advocate for accused/applicant through video conferencing on Webex App.

IO is not present.

Phone number of the complainant can not be traced out.

In these circumstances, the present bail application can not be decided without hearing the submissions of the complainant as present FIR is pertaining to POSCO Act.

In these circumstances, the present application be put up for consideration on 13.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 846/2020
State Vs. Rahul @ Kunal
FIR No. 791/2017
PS Sultan Puri
U/s 365/364A/302/411/120B IPC

27.04.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 99100077648.

Sh. Manoj Dahiya, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that matter pertains to year 2017 and accused is in JC since 14.11.2017. It is further submitted that the chargesheet has already been filed and public witnesses have been examined partially. It is further submitted that only ATM card was recovered from the possession of the accused person and besides this there was no other involvement of the accused person in the present case. It is further submitted that there is only mother living in the family of the accused. It is further submitted that two other daughters have already been married and no other family members to take care of the accused person. It is further submitted that medical history of the mother has been annexed with the present application. In the present situation, the present interim bail application is moved on behalf of the accused.

As per the report of the IO and submissions of Ld. APP for the State, Smt. Bala Devi is not admitted in the hospital, rather she is an OPD patient. No operation is required. She has three married daughters. It is further submissions that mother of the applicant is not residing at the given address in bail application.

In these circumstances, I am of the considered opinion that whether married daughters are two or three but they are sufficient to take care of their

mother in such situation and as per report filed by the IO there is no medical urgency in the present matter as no operation is immediately required. Further wrong address of mother has been submitted through present bail application. Accordingly, keeping in view the facts and circumstances of the case, the present bail application is hereby dismissed.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 850/2020
State Vs. Phool @ Shahbaj
FIR No. 445/2019
PS Bharat Nagar
U/s 392/397/411/34IPC

27.04.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with ASI Ajeet Pal mobile no. 99100077648.

Smt. Swapna Sinha, Ld. counsel for accused/applicant through video conferencing on Webex App.

It is submitted by Ld. Counsel for the applicant/accused that accused is in JC since 12.09.2019. It is further submitted that the accused is the only bread earner of his family and having one younger brother and four sisters. It is further submitted that father of the accused held up due to lockdown situation. It is further submitted that two co-accused Karan and Prakash have already granted bail from the concerned ASJ Court and his mother is of old age.

It is submitted on behalf of the Ld. APP for the State that accused alongwith two associates robbed complainant of his mobile phone and they were apprehended at the spot as their bike slipped on the road. It is the applicant who used the knife at the commission of robbery and he is also involved in one more case. Mobile phone of the complainant was recovered from the possession of his accomplice.

Keeping in view the over all facts that father of the accused is there to take care of family of the accused and keeping in view the gravity of offence and in the present circumstances of the case, no ground for bail is made out at this stage, hence, the present bail application is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 840/2020
State Vs. Pawan @ Kalu @ Pawan Khanna
FIR No. 109/2020
PS Vijay Vihar
U/s 307 IPC & 25/27 Arms Act

27.04.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 99100077648.

Sh. S.K.Sharma, Ld. counsel for accused/applicant through video conferencing on Webex App.

It is submitted by Ld. Counsel for the applicant/accused that the injured was discharged on the same day itself. It is further submitted that the FIR is an afterthought. It is further submitted that the wife of the accused is pregnant. The accused is also having one son and daughter.

It is submitted on behalf of the Ld. APP for the State that accused fired at complainant and victim and accused are residents of same area. Tempering can not be ruled out. Applicant is also involved in previous cases and he was declared PO in two cases registered in PS Nangloi.

Keeping in view the submissions of Ld. APP and grounds raised by Ld. APP, I am not inclined to allow the present application in these circumstances of the case, no ground for interim bail is made out at this stage, hence, the present bail application is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 144/16
State Vs. Amit Kumar
FIR No. 479/2019
PS Keshav Puram
U/s 409/411IPC

27.04.2020.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

Inadvertently, the present bail application is put up before the undersigned.

Considering the ordersheet of Ld. PO dated 25.04.2020, let the present bail application be put up before Ld. District Judge North-West for appropriate order on 29.04.2020. Concerned staff is warned to be careful in future.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 844/2020
State Vs. Rajesh @ Dil etc.
FIR No. 144/16
PS North Rohini
U/s 186/353/307/34 IPC

27.04.2020.

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

Sh. Vishal Raj, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted by Ld. Counsel for the applicant/accused that there is four children at home, wife and an old aged widow mother. It is further submitted that the accused is the only bread earning member of his family. It is further submitted that the earlier bail was granted by the Hon'ble High Court but accused was again arrested as he could not appear before the court.

It is submitted by Ld. APP for the state that accused was involved in about 100 cases and when the police party laid a trap to nab him, he fired at the police party. Allegations are serious in nature and also misused the liberty granted by Hon'ble High Court of Delhi.

Keeping in view the conduct of the accused person that he has already disobeyed the terms and conditions of the bail granted by the Hon'ble High Court and his previous involvement, I am not inclined to grant the bail to the applicant/accused, hence the same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 837/2020
State Vs. Mohan
FIR No. 19/18
PS : Begumpur
U/s 302/307/34 IPC & 25/27/54/59 Arms ACt

27.04.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 99100077648.

Sh. Prince Sharma, Advocate for accused/applicant through video conferencing on Webex App.

Ld. Counsel for the accused submitted that mother of the accused is suffering from several diseases. It is further submitted that the urgent surgery of the mother of accused is required.

At request of counsel for accused and considering the submissions, let medical report and urgency of any surgery of mother of accused be verified through IO concerned for 29.04.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 849/2020
State Vs.Lakshaya
FIR No. 454/2020
PS Sultan Puri
U/s 308/34 IPC

27.04.2020.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

Sh. Manish Kumar proxy counsel for the applicant/accused in person.

Ld. Proxy counsel for the seeks permission to withdraw the present bail application but main counsel is not available today.

In these circumstances, at request, put up on 28.04.2020.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 843/2020
State Vs. Neeraj @ Bittoo
FIR No. 484/18
PS Aman Vihar
U/s 302/323/325/326/34 IPC

27.04.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

Sh. Pradeep Rana, Advocate for accused/applicant through video conferencing on Webex App.

No report is received despite sufficient opportunity given.

The present interim bail application is moved on behalf of applicant/accused due to illness of widow mother alongwith other grounds. However, no report is received.

Let report be called for **29.04.2020** failing which concerned SHO and ACP shall be called for explanation.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020

Bail application no. 851/2020
State Vs. Anil Kumar
FIR No. 195/2019
PS EOW
U/s 409/420/120B IPC

27.04.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with

ASI Ajeet Pal mobile no. 9910077648.

IO Inspector Sanjay Kumar in person.

Sh. Ajay Kumar Pipaniya, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that chargersheet has been filed in the present case. It is further submitted the recovery has already effected from the possession of the accused. It is further submitted that the relevant computer was not under the control of the accused person. It is further submitted that no data retrieved from the relevant computer and hard disc sent to FSL will take substantial time. It is further submitted that there are two children at home alongwith old aged widow mother.

It is submitted by the Ld. APP for the State/IO that FIR was registered on the complaint of inspector Ved Prakash accountant outer district, Delhi Police that bill pertaining to HRA arrear was drawn in outer district belonging to 24 constables from security who were allocated outer district for salary purpose. It is further submitted that the allegations are serious in nature as cheated amount yet to be recovered and remaining accused persons yet to be identified.

As per the submissions accused was working under W/SI Meena Kumari, who has already been granted interim bail by Ld. Duty MM for 45 days. On 06.03.2020 Hon'ble High Court had granted regular bail to co-accused HC Vijender. On 7.04.2020 Hon'ble Delhi High Court also granted regular bail to co-accused Ct.

Krishan Kumar. Chargesheet against accused Anil Kumar has already been filed before the concerned court. No satisfactory answer is given by the IO as to why he fails to recover money from the accused person and his relatives as their account has already been freezed. Moreover, there is no bar to recover the same even if bail is granted. No further custodial interrogation of the accused is required.

Keeping in view the over all facts and circumstances of this case, it is ordered that the applicant/accused be released on bail on furnishing of personal bond in the sum of Rs. 25,000/- with one surety of the like amount and if accused is unable to furnish personal bond, then be released without furnishing any bond. The application stands disposed off accordingly.

Concerned Jail Superintendent is directed to transport the accused person to his house keeping in view the directions laid down by Hon'ble High Court of Delhi as well as by Govt. of India regarding social distancing. The concerned Jail Superintendent is directed to instruct the accused to keep his mobile phone “ switch on condition” always (if available).

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/27.04.2020